

C O N T E N T S

**Sixteenth Series, Vol. XXXV, Sixteenth Session, 2018-2019/1940 (Saka)
No. 14, Thursday, January 03, 2019/ Pausha 13, 1940 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Thursday, January 03, 2019/ Pausha 13, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

At this stage, Shri R. Gopalakrishnan, Shri Konakalla Narayana Rao and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

HON. SPEAKER: Question No. 321. Prof. K.V. Thomas.

... (Interruptions)

HON. SPEAKER: These issues will not be taken up now, but after the Question Hour.

... (Interruptions)

HON. SPEAKER: Nothing will be taken up now.

... (Interruptions)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : अध्यक्ष महोदया, सबरीमला के इश्यू पर 12 बजे हमारे माननीय सदस्य बोलना चाहते हैं। आप इन्हें अपनी बात रखने का जीरो ऑवर में मौका दीजिए...(व्यवधान)

माननीय अध्यक्ष : मैं 12 बजे इनको बोलने का मौका दूंगी।

...(व्यवधान)

HON. SPEAKER: Please go back to your seats.

11 01 hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER : Question No. 321. Prof. K.V. Thomas.

(Q. 321)

PROF. K.V. THOMAS: Madam Speaker, the national highway from Moothakunnam to Edapally in Kerala was constructed thirty years back by acquiring land of the length of 47.30 kms. But there is a resistance to the process of acquiring more land in order to widen it by 45 metres. I am not against its expansion and modernisation. But people should get adequate compensation. The compensation that is usually given is very meagre. The acquisition is taking place as per the 2013 law. The compensation given for the acquisition of land for the Cochin Metro should be followed and small holdings of five cents and ten cents should be specially considered so that the people are not made to suffer. The shop owners as well as the small vendors should be properly protected. The issues should be resolved involving the representatives of the people like MLAs and MPs. The Government should not go for police force. Instead the problems should be settled with the people's cooperation.

श्री मनसुख एल. मांडविया : माननीय अध्यक्ष महोदया, मुझे बताते हुए खुशी हो रही है कि देश में जब हमारी सरकार बनी तब हमें विरासत में 92 हजार किलोमीटर नेशनल हाईवे मिला था। हमने डिसाइड किया था कि अगले 8 साल में हम 1 लाख किलोमीटर नये नेशनल हाईवेज बनाएंगे। जब नेशनल हाईवे बनता है तो वह किसी न किसी स्टेट में बनता है। देश में जो भी काम हो रहा है, वह

स्टेट के माध्यम से हो रहा है। अध्यक्ष जी, हमने साढ़े चार साल में अब तक 40 हजार किलोमीटर तक के नेशनल हाइवेज का काम कर लिया है और 53 हजार नये नेशनल हाइवेज को बनाने के लिए इन-प्रिंसीपल अप्रूव किया है, वह ऑनगोइंग है और उसका काम चल रहा है। माननीय सदस्य जी ने जो बताया है, हमें केरल में लैण्ड एक्वीजिशन में थोड़ी दिक्कत हो रही है। माननीय सदस्य को मैं रिकवैस्ट करूंगा कि लैण्ड एक्वीजिशन में हमारी एक पॉलिसी है, उस पॉलिसी के तहत हम अर्बन क्षेत्र में टू-टाइम्स और रूरल क्षेत्र में फोर टाइम्स तक कम्पनसेशन देते हैं। फोर-टाइम्स कम्पनसेशन कभी-कभी मार्केट रेट से भी ज्यादा होता है। लेकिन जब निर्माण कार्य करना है, रोड बनानी है तो रोड जमीन पर ही बन सकती है और उसके लिए लैण्ड की आवश्यकता होती है।

माननीय सदस्य पब्लिक रिप्रजेन्टेटिव हैं और पब्लिक रिप्रजेन्टेटिव के रूप में हम आपको हर संभव सहयोग करना चाहते हैं और आपका सहयोग लेना चाहते हैं। क्योंकि लोकल पब्लिक के साथ आप अच्छी तरह से बात कर सकते हो और बातचीत करके फोर टाइम कम्पनसेशन के लिए आप अपने क्षेत्र के लोगों को राजी कीजिये, जिससे हमें सहयोग मिल सके और हम लैंड एक्वीजिशन करके वहां रोड निर्माण का काम कर सकें।...*(व्यवधान)*

PROF. K.V. THOMAS : I am thankful to the hon. Minister for his assurance that four times of the market value will be given. The Government of India and the NHAI should discuss the issues with the local administration and the local representatives of the people and find out suitable solutions. ...*(Interruptions)*

My second supplementary question is this. The National Corridor starting from Kolkata to Chennai is an important Corridor. It should be extended to Cochin via Coimbatore because Cochin is the industrial centre as well as a port city. So, I request the hon. Minister to take a positive stand and extend the National Corridor from Kolkata to Chennai to Cochin via Coimbatore. ...*(Interruptions)*

श्री मनसुख एल.मांडविया: महोदया, माननीय सदस्य ने जो कहा है, वह सही बात है कि लैंड एक्वीजिशन में या रोड निर्माण के काम में जो दिक्कतें आती हैं, वहां पब्लिक रिप्रजेन्टेटिव के साथ कंसल्टेशन करना चाहिए। ... (व्यवधान) मैं माननीय सदस्य को आश्चर्य करना चाहता हूं कि लैंड एक्वीजिशन में हम आपकी सहायता मांगेंगे और आप हमारी सहायता करेंगे, चूंकि यह काम अल्टिमेटली आपके ही क्षेत्र में हो रहा है। आपके क्षेत्र में एक रोड के निर्माण से लोगों को बहुत सुविधा होगी तथा उससे फायदा भी होगा, इसलिए हम आपकी अवश्य मदद करेंगे।... (व्यवधान)

दूसरी बात आपने कोच्चि के लिए रोड कनेक्टिविटी की बात कही। कोच्चि जैसे बड़े सिटी की दूसरी जगहों से भी कनेक्टिविटी रहती है। कोच्चि एक अच्छा बंदरगाह भी है और रोड कनेक्टिविटी के मामले में वह नॉर्थ, साउथ और ईस्ट से जुड़ा हुआ भी है। यदि उसके अलावा भी रोड कनेक्टिविटी की आवश्यकता होगी तो हम समय के अनुसार रोड कनेक्टिविटी के लिए काम करते रहते हैं।... (व्यवधान)

HON. SPEAKER: I have been requesting you again and again to go back to your seats. Otherwise, I will have to name all of you. I would request the Members of TDP also to go back to their seats. This is not fair. You should not come to the well.

... (Interruptions)

श्री अजय मिश्रा टेनी: महोदया, भारत सरकार तथा माननीय मंत्री जी के प्रयासों के कारण 2014 में एनडीए की सरकार के आने के बाद न केवल राष्ट्रीय राजमार्गों सहित विभिन्न योजनाओं में सड़क निर्माण में तेजी आई है, बल्कि वहीं नये प्रयोगों के कारण गुणवत्ता में भी सुधार हुआ है तथा सुविधाएं और सुरक्षा बढ़ी है। जब हमारी सरकार बनी थी, तब देश में 96 हजार किलोमीटर नेशनल हाईवेज थे। हमारी सरकार ने राष्ट्रीय राजमार्गों को 2 लाख किलोमीटर तक बढ़ाने के लिए प्रस्ताव किया था।... (व्यवधान) उसी के क्रम में उत्तर प्रदेश में तत्कालीन 8483 किलोमीटर नेशनल हाईवेज को 17 हजार किलोमीटर राष्ट्रीय राजमार्ग में बदलने के लिए उत्तर प्रदेश की सरकार ने

6260 किलोमीटर के 73 स्टेट हाईवेज को राष्ट्रीय राजमार्ग में बदलने का प्रस्ताव केन्द्र सरकार से किया था। ... (व्यवधान)

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि उत्तर प्रदेश के उक्त 73 स्टेट हाईवेज में से कितने मार्गों को राष्ट्रीय राजमार्ग में तब्दील किया गया? जिसमें विशेषकर स्टेट हाईवे नम्बर 21 बेलराया-पनवारी मार्ग शामिल है, उक्त स्वीकृत मार्गों पर वर्तमान स्थिति क्या है? ... (व्यवधान)

श्री मनसुख एल.मांडविया: महोदया, माननीय सदस्य ने जो प्रश्न पूछा है, उस पर मैं कहना चाहता हूँ कि सारे देश में हमने रोड नेटवर्क की गति बढ़ाई है। जब हमारी सरकार बनी, उसके पहले 11 किलोमीटर पर डे नेशनल हाईवे बनता था। हमारे सीनियर मंत्री, आदरणीय गडकरी जी के नेतृत्व में हमने जो इनिशिएटिव लिया, गुड गवर्नेंस किया और सिस्टम में परिवर्तन किया, उसका नतीजा यह निकला कि इस साल हमने 28 किलोमीटर पर डे नेशनल हाईवे बनाया है और इस रफ्तार से हम नेशनल हाईवे का नेटवर्क देश में खड़ा कर रहे हैं।

सभी राज्य सरकारें अपनी ओर से नेशनल हाईवे के लिए केंद्र सरकार को रिक्मेंडेशंस भेजती हैं और वहां 10 हजार पर डे पीसीयू से ज्यादा जो ट्रैफिक है, वहां पर उसको हम फोर लेन नेशनल हाईवे बनाने के लिए इसको इन-प्रिंसिपल अप्रूवल देते हैं और इस आधार पर जिन राज्यों से हमको रिक्मेंडेशन मिलती है, उसके आधार पर हम उसका असेसमेंट करवाते हैं और पीसीयू कितना है, इसको काउंट कर के हम उसको इन-प्रिंसिपल अप्रूवल देते हैं। इस तरह से सारे देश में नेशनल हाईवे का नेटवर्क बन रहा है।

(Q. 322)

SHRI ASADUDDIN OWAISI : Madam, through you, I would like to know from the hon. Minister as to how many TV channels have been banned or restricted for airing objectionable contents in the last four years....(*Interruptions*)

Is it also true that the new Media Wing of Information and Broadcasting Ministry monitors adverse reports on social media? May I know from the hon. Minister why is it so important to monitor this sort of information in such a widespread capacity? ...(*Interruptions*)

COL. RAJYAVARDHAN RATHORE (RETD.): Madam, the job of Information and Broadcasting Ministry is to be able to communicate the Government schemes to every nook and corner of the country. For doing that, we use multiple platforms, multiple of our media teams. For that reason, to be able to broadcast, to be able to take our schemes to every nook and corner of the country and to be ably able to take it, there is Song and Drama Division, there is a Field Publicity Division and there is an Advertising Wing. All these are amalgamated into one. ...(*Interruptions*)

The specific question that Shri Owaisi is asking is about the channels which have been banned. Madam, every channel that gets a licence and permission to operate has to sign an agreement with us of things that cannot be broadcast which is under the Cable and Television Act. In case of violation of the Cable and Television Act, there are various methods of dealing with the

channel. There is self-regulation as well as inter-Ministerial Committee....(*Interruptions*)

Out of the number of channels that have been restricted, many of them have been warned, many of them have been advised and a few of them have been penalised. It is all in our website. ...(*Interruptions*)

As regards the monitoring of social media contents, the Information and Broadcasting Ministry is also listening to all the information that is being provided and written by the people and taking that information to the various Ministries. It is for that reason that publicly available information is then collated and sent to the various Ministries. ...(*Interruptions*)

HON. SPEAKER: I am again and again giving you the warning. Otherwise I will name you. सबके नाम दे दो।

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11 13 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12 00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

At this stage, Shri Ram Mohan Naidu Kinjarapu, Shri P.R. Senthilnathan and some other hon. Members came and stood on the floor near the Table.

12 01 hrs**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)):

Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10429/16/19]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 10430/16/19]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2017-2018.

[Placed in Library, See No. LT 10431/16/19]

... (*Interruptions*)

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): माननीय अध्यक्ष महोदया, सदन की मर्यादा भंग हो रही है।... (व्यवधान) ये इस प्रकार से कागज फेंक रहे हैं और माननीय अध्यक्ष की आसंदी का भी ख्याल नहीं रख रहे हैं।... (व्यवधान)

मैं आपके माध्यम से इनसे कहना चाहता हूँ कि ये अपनी सीट्स पर जाएं।... (व्यवधान) आज बहुत सारे कानून भी यहां पर विचाराधीन हैं।... (व्यवधान) राफेल पर चर्चा हो रही है।... (व्यवधान) देशहित के मुद्दों पर चर्चा करने दें।... (व्यवधान) सारे माननीय सदस्य अपने विचार व्यक्त करने के लिए तैयार हैं।... (व्यवधान) मैं आपके माध्यम से इन सब से कहना चाहता हूँ कि ये अपनी सीट्स पर जाएं।... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy of the Statement (Hindi and English versions) on Half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of first half of the Financial year 2018-2019 and Statement explaining deviations in meeting the obligations of the Government under the Fiscal Responsibility and Budget Management Act, 2003 under sub-section (1) of Section 7 and sub-section (3)(b) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 10432/16/19]

(2) A copy of the 31st Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2018.

[Placed in Library, See No. LT 10433/16/19]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table:-

(1) A copy of the Indian Railways (Open Lines) General Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1168(E) in Gazette of India dated 5th December, 2018 under Section 199 of the Railways Act, 1989.

[Placed in Library, See No. LT 10434/16/19]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10435/16/19]

- (b) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10436/16/19]

- (c) (i) Review by the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10437/16/19]

- (d) (i) Review by the Government of the working of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10438/16/19]

- (e) (i) Review by the Government of the working of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2017-2018.

- (ii) Annual Report of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10439/16/19]

- (f) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10440/16/19]

- (g) (i) Review by the Government of the working of the Indian Railway Finance Corporation, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Indian Railway Finance Corporation, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (c) and (d) of (2) above.

[Placed in Library, See No. LT 10441/16/19]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10442/16/19]

- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10443/16/19]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table a copy of the Airports Authority of India (Ground Handling Services) Regulations, 2018 (Hindi and English versions) published in Notification No. AAI/OPS/707/GHR-2018 in Gazette of India dated 30th October, 2018 under Section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.

[Placed in Library, See No. LT 10444/16/19]

... (*Interruptions*)

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ: -

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(क) (एक) सेंट्रल कॉटेज इंडस्ट्रीज कार्पोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) सेंट्रल कॉटेज इंडस्ट्रीज कार्पोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10445/16/19]

(ख) (एक) जूट कार्पोरेशन ऑफ इंडिया लिमिटेड, कोलकाता के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) जूट कार्पोरेशन ऑफ इंडिया लिमिटेड, कोलकाता का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10446/16/19]

(2) (एक) अहमदाबाद टेक्सटाइल इंडस्ट्रीज रिसर्च एसोसिएशन, अहमदाबाद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) अहमदाबाद टेक्सटाइल इंडस्ट्रीज रिसर्च एसोसिएशन, अहमदाबाद के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10447/16/19]

(3) (एक) इंडियन जूट इंडस्ट्रीज रिसर्च एसोसिएशन, कोलकाता के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन जूट इंडस्ट्रीज रिसर्च एसोसिएशन, कोलकाता के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10448/16/19]

(4) जूट पैकेज सामग्री (वस्तु पैकिंग अनिवार्य प्रयोग) अधिनियम, 1987 की धारा 3 की उप-धारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) का.आ. 4993(अ) जो 27 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 9 मार्च, 2018 की अधिसूचना संख्या का.आ. 1024(अ) में कतिपय संशोधन किए गए हैं, (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) का.आ. 5396(अ) जो 25 अक्तूबर, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 9 मार्च, 2018 की अधिसूचना संख्या का.आ. 1024(अ) में कतिपय संशोधन किए गए हैं, (हिन्दी तथा अंग्रेजी संस्करण)।

(तीन) का.आ. 5878(अ) जो 30 नवम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा स्थायी सलाहकारी समिति की सिफारिशों पर विचार करने के पश्चात्, एक आदेश द्वारा वस्तुओं या वस्तुओं के वर्ग अथवा उनके ऐसे प्रतिशत को विनिर्दिष्ट करने के लिए ऐसी जूट पैकेज सामग्री में आपूर्ति या वितरण के प्रयोजन हेतु पैक किए जाने के अधिकार प्रदान किए गए हैं, (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10449/16/19]

(5) राष्ट्रीय जूट बोर्ड अधिनियम, 2008 की धारा 3 की उप-धारा (4) (ख) के अंतर्गत जारी अधिसूचना संख्या का.आ. 4959(अ) जो 24 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा राष्ट्रीय जूट बोर्ड में आधिकारिक सदस्य को पुनर्गठित किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।...(व्यवधान)

[Placed in Library, See No. LT 10450/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

(i) S.O.3528(E) published in Gazette of India dated 20th July, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

- (ii) S.O.3529(E) published in Gazette of India dated 20th July, 2018, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the function relating to the development and maintenance of stretches of the National Highways, mentioned therein.
- (iii) S.O.3833(E) published in Gazette of India dated 3rd August, 2018, entrusting the stretches of National Highway No. 29 Extn. to the National Highways Authority of India.
- (iv) S.O.3834(E) published in Gazette of India dated 3rd August, 2018 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (v) S.O.3835(E) published in Gazette of India dated 3rd August, 2018 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (vi) S.O.3836(E) published in Gazette of India dated 3rd August, 2018 entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (vii) S.O.4023(E) published in Gazette of India dated 20th August, 2018 declaring highways, mentioned therein, as new National Highways in the State of Bihar.
- (viii) S.O.4024(E) published in Gazette of India dated 20th August, 2018 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.

- (ix) S.O.4025(E) published in Gazette of India dated 20th August, 2018 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (x) S.O.4026(E) published in Gazette of India dated 20th August, 2018 entrusting the stretches of National Highway Nos. 44&108A to National Highways & Infrastructure Development Corporation Limited in the State of Tripura.
- (xi) S.O.4193(E) published in Gazette of India dated 28th August, 2018 declaring highways, mentioned therein, as new National Highways in the State of Karnataka.
- (xii) S.O.4194(E) published in Gazette of India dated 28th August, 2018 entrusting the stretches of National Highway No. 135A to National Highways Authority of India.
- (xiii) S.O.4195(E) published in Gazette of India dated 28th August, 2018 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xiv) S.O.4203(E) published in Gazette of India dated 29th August, 2018 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xv) S.O.4204(E) published in Gazette of India dated 29th August, 2018 declaring highways, mentioned therein, as new National Highways in the State of Uttar Pradesh.

- (xvi) S.O.4713(E) published in Gazette of India dated 10th September, 2018 declaring highways, mentioned therein, as new National Highways in the State of Rajasthan.
- (xvii) S.O.4714(E) published in Gazette of India dated 10th September, 2018 declaring highways, mentioned therein, as new National Highways in the State of Gujarat.
- (xviii) S.O.4809(E) published in Gazette of India dated 13th September, 2018 declaring highways, mentioned therein, as new National Highways in the State of Andhra Pradesh.
- (xix) S.O.4895(E) published in Gazette of India dated 19th September, 2018, entrusting the stretches of National Highway No. 200 to National Highways Authority of India.
- (xx) S.O.4896(E) published in Gazette of India dated 19th September 2018, entrusting the stretches of National Highway No. 200 to National Highways Authority of India.
- (xxi) S.O.4897(E) published in Gazette of India dated 19th September 2018 declaring highways, mentioned therein, as new National Highways in the State of Bihar.
- (xxii) S.O.4898(E) published in Gazette of India dated 19th September 2018 declaring highways, mentioned therein, as new National Highways in the State of Bihar.

- (xxiii) S.O.5214(E) published in Gazette of India dated 11th October, 2018, declaring highways, mentioned therein, as new National Highways in the State of Rajasthan.
- (xxiv) S.O.5215(E) published in Gazette of India dated 11th October, 2018, entrusting the stretches of National Highway Nos. 78 and 12A to National Highways Authority of India in the State of Madhya Pradesh.
- (xxv) S.O.5216(E) published in Gazette of India dated 11th October, 2018, entrusting the stretches of National Highway Nos. 78 and 12A to National Highways Authority of India in the State of Madhya Pradesh.
- (xxvi) S.O.5565(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 65 to National Highways Authority of India in the State of Rajasthan.
- (xxvii) S.O.5566(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 65 to National Highways Authority of India in the State of Rajasthan.
- (xxviii) S.O.5567(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 212 to National Highways Authority of India in the State of Karnataka.
- (xxix) S.O.5568(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 212 to National Highways Authority of India in the State of Karnataka.

- (xxx) S.O.5569(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 754K to State PWD in the State of Gujarat.
- (xxxi) S.O.5662(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 150 to National Highways & Infrastructure Development Corporation Limited in the State of Nagaland.
- (xxxii)S.O.5663(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 150 to National Highways & Infrastructure Development Corporation Limited in the State of Nagaland.
- (xxxiii)S.O.5664(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 39 to National Highways & Infrastructure Development Corporation Limited in the State of Manipur.
- (xxxiv)S.O.5665(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 39 to National Highways & Infrastructure Development Corporation Limited in the State of Manipur.

(xxxv)S.O.5666(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 54 and 51 to National Highways & Infrastructure Development Corporation Limited in the States of Mizoram/Meghalaya containing corrigendum thereto published in Notification No. S.O.5837(E) in Gazette of India dated 27th November, 2018.

(xxxvi)S.O.5667(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 54 and 51 to National Highways & Infrastructure Development Corporation Limited in the States of Mizoram/Meghalaya.

[Placed in Library, See No. LT 10451/16/19]

12 02 hrs

COMMITTEE ON SUBORDINATE LEGISLATION
37th to 42nd Reports

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर): अध्यक्ष महोदया, मैं अधीनस्थ विधान संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ: -

1. आयुर्वेद/होम्योपैथी स्नातक और आयुर्वेद/होम्योपैथी में उच्चतर अध्ययन के लिए अन्य पाठ्यक्रमों की प्रवेश प्रक्रिया को शासित करने वाले अधिनियमों/नियमों/विनियमों/उप-विधियों संबंधी 37वां प्रतिवेदन।
2. दिल्ली, अंडमान और निकोबार द्वीपसमूह सिविल सेवा (डीएनआईसीएस) और केन्द्रीय सचिवालय सेवा (सीएसएस) की सेवा शर्त को शासित करने वाले नियमों/विनियमों संबंधी 38वां प्रतिवेदन।
3. अधीनस्थ विधान संबंधी समिति के 8वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर की-गई-कार्यवाही संबंधी 39वां प्रतिवेदन।
4. कर्मचारी पेंशन स्कीम, 1995 के संशोधन के बारे में समिति के 12वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर की-गई-कार्यवाही संबंधी 40वां प्रतिवेदन।
5. आयुष (आयुर्वेद, योग और प्राकृतिक चिकित्सा, यूनानी, सिद्ध और होम्योपैथी) मंत्रालय से संबंधित संसद के विभिन्न अधिनियमों के अंतर्गत बनाए गए नियमों/विनियमों पर अधीनस्थ विधान संबंधी समिति के 16वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्यवाही पर की-गई-कार्यवाही संबंधी 41वां प्रतिवेदन।

6. आरबीआई पेंशन विनियम, 1990 के बारे में अधीनस्थ विधान संबंधी समिति के 20वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर की-गई-कार्यवाही संबंधी 42वां प्रतिवेदन ।...(व्यवधान)

12 03 hrs

STANDING COMMITTEE ON AGRICULTURE

62nd and 63rd Reports

SHRIMATI RAKSHATAI KHADSE (RAVER): I beg to present the following:

1. 62nd Report on the subject 'Agriculture Marketing and Role of Weekly Gramin Haats' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
2. 63rd Report on the Action Taken by the Government on the Observations/Recommendations contained in the 53rd Report (16th Lok Sabha) of the Standing Committee on Agriculture (2017-18) on the subject 'Scheme on Development of Inland Fisheries and Aquaculture – An Analysis' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

... (Interruptions)

12 04 hrs

STANDING COMMITTEE ON FINANCE
68th to 70th Reports

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): I beg to present the following:

1. Sixty-eight Report on 'Banking Sector in India – Issues, Challenges and the Way Forward including Non-Performing Assets/Stressed Assets in Banks/Financial Institutions'.
2. Sixty-ninth Report on Action Taken by the Government on the Recommendations contained in the 56th Report on 'Transformation towards a Digital Economy'.
3. Seventieth Report on 'The Banning of Unregulated Deposit Schemes Bill, 2018'.

... (*Interruptions*)

12 05 hrs

STANDING COMMITTEE ON RAILWAYS

(i) 22nd and 23rd Reports

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

1. Twenty-second Report on Action Taken by the Government on the Recommendations/Observations contained in their 19th Report on 'Demands for Grants (2018-19) of the Ministry of Railways'.
2. Twenty-third Report on 'Maintenance of Bridges in Indian Railways: A Review'.

Madam, I have again submitted the Reports with photographs. I am showing them to you. ...(*Interruptions*)

HON. SPEAKER: Very Nice.

... (*Interruptions*)

(ii) Statement

SHRI SUDIP BANDYOPADHYAY : Madam, I beg to lay on the Table the Statement (Hindi and English versions) on further Action Taken by Government on the recommendations contained in Chapter-I of the 20th Report (16th Lok Sabha) of the Committee on action taken by Government on the recommendations contained in their 16th Report on 'Outstanding Dues for Indian Railways'.

... (*Interruptions*)

12 06 hrs

STANDING COMMITTEE ON COAL AND STEEL

48th Report

PROF. CHINTAMANI MALVIYA (UJJAIN): Madam, I beg to present the Forty-eighth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'CSR Activities in Steel PSUs' relating to the Ministry of Steel.

... (*Interruptions*)

12 06 ½ hrs

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

63rd to 66th Reports

KUNWAR BHARATENDRA SINGH (BIJNOR): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2018-19):-

1. Sixty-third Report on 'Assessment of the working of Tribal Sub-Plan (TSP)' of the Ministry of Tribal Affairs.
2. Sixty-fourth Report on 'Assessment of the working of Scheme of Special Central Assistance to Scheduled Castes Sub-Plan (SCA to SCSP)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

3. Sixty-fifth Report on Action Taken on 61st Report on 'Review of the functioning of Artificial Limbs Manufacturing Corporation of India (ALIMCO)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
4. Sixty-sixth Report on Action Taken on 62nd Report on 'Implementation of Scheme of Multi-sectoral Development Programme (MsDP)/Pradhan Mantri Jan Vikas Karyakram (PMJVK)' of the Ministry of Minority Affairs.

... (*Interruptions*)

12 07 hrs

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES,
LAW AND JUSTICE
98th and 99th Reports

SHRI RAJIV PRATAP RUDY (SARAN): Madam, I beg to lay the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

1. Ninety-eighth Report on the Action Taken on Ninety-fifth Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Personnel, Public Grievances and Pensions.
2. Ninety-ninth Report on the Action Taken on Ninety-sixth Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Law and Justice.

... (*Interruptions*)

12 07 ½ hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 260th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Shipping*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 260th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Shipping.

... (*Interruptions*)

HON. SPEAKER: Please go to your seats. Otherwise, I will name you.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 10452/16/19

12 08 hrs

**SUSPENSION OF MEMBERS FROM THE SERVICES OF THE
HOUSE UNDER RULE 374A**

HON. SPEAKER: Shri A. Arunmozhithevan, Shri C. Gopalakrishnan, Shri R. Gopalakrishnan, Shri R.P. Marutharajaa, Shri J.J.T. Natterjee, Shri V. Panneerselvam, Shri P.R. Senthilnathan, Shri Jayadev Galla, Shri M. Murli Mohan, Shri M. Venkateswara Rao, Shri Malyadri Sriram, Shri N. Kristappa, Shri Ashok Gajapathi Raju, Shri Ram Mohan Naidu Kinjarappu, Shri Konakalla Narayana Rao, Shri Muthamsetti Srinivasa Rao (Avanthi), Shri J.C. Divakar Reddy, Shri Thota Narasimham, Shrimati Butta Renuka, I warn you that I will name you. I again warn you and I name you now.

You have come to the Well of the House and you are abusing the rules of the House by persistently and wilfully obstructing the business of the House. By your wilful and persistent obstruction, grave disorder is being occasioned.

I am, therefore, constrained to name you under Rule 374A.

Therefore, all those Members whose names I have just read stand automatically suspended from the service of the House for four consecutive sittings in terms of provision of Rule 374A. They may forthwith withdraw from the precincts of the House.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12 09 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14 00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Speaker in the Chair)

At this stage, Shri Jayadev Galla, Shri R.P. Marutharajaa and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

HON. SPEAKER: I have expelled all of you. Please leave the House.

...(Interruptions)

14 02 hrs

SUSPENSION OF MEMBERS FROM THE SERVICES OF THE HOUSE

UNDER RULE 374A Contd.

HON. SPEAKER: Shri P. Ravindra Babu, I again warn you also. Shri P. Ravindra Babu, you have come to the Well of the House and you are abusing the rules of the House by persistently and wilfully obstructing the business of the House. By your wilful and persistent obstruction, grave disorder is being occasioned. I am, therefore, constrained to name you under Rule 374A.

Therefore, you stand automatically suspended from the service of the House for four consecutive sittings in terms of provision of Rule 374A. You may forthwith withdraw from the precincts of the House.

... (Interruptions)

HON. SPEAKER: Shri S. Kesineni, I am warning you please that I will name you. Shri S. Kesineni, I again warn you. You have come to the Well of the House and you are abusing the rules of the House by persistently and wilfully obstructing the business of the House. By your wilful and persistent obstruction, grave disorder is being occasioned.

I am, therefore, constrained to name you under Rule 374A.

Therefore, you stand automatically suspended from the service of the House for four consecutive sittings in terms of provision of Rule 374A.

Now, all of you please withdraw from the precincts of the House.

... (*Interruptions*)

HON. SPEAKER: Now, the House stands adjourned to meet on Friday, the 4th January, 2019 at 11.00 a.m.

14 03 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, January 4, 2019/Pausha 14, 1940 (Saka).
